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ITEM NO.5 COURT NO.13 SECTION XVI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).27827-27828/2023
(Arising out of impugned final judgment and order dated 02-08-2023 in MAT No. 1218/2023 02-08-2023 in CAN No.1/2023 passed by the High Court at Calcutta)

THE ASSISTANT COMMISSIONER OF STATE TAX,
BALLYGUNJGE CHARGE & ORS. Petitioner(s)

VERSUS

SUNCRAFT ENERGY PRIVATE LIMITED & ORS. Respondent(s)

(FOR ADMISSION and IA No.255567/2023-CONDONATION OF DELAY IN REFILING/CURING THE DEFECTS)

Date : 14-12-2023 These petitions were called on for hearing today.

CORAM :
HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Maninder Acharya, Sr. Adv.
Ms. Madhumita Bhattacharjee, AOR
Ms. Urmila Kar Purkayastha, Adv.
Ms. Niharika Singh, Adv,
Mr. Akash Mohan Srivastav, Adv.
Ms. Srija Choudhury, Adv.

For Respondent(s) Mr. Ankit Kanodia, Adv.
Mr. Ravi Bharuka, AOR
Ms. Megha Agarwal, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned.

We have heard learned senior counsel appearing for the petitioners.

Having regard to the facts and circumstances of this case(s) and the extent of demand being on the lower side, we are not inclined to interfere in these matters in exercise of our powers under Article 136 of the Constitution of India.

The Special Leave Petitions are dismissed, accordingly.

Pending application(s), if any, shall stand disposed of

(RADHA SHARMA)
COURT MASTER (SH)

(MALEKAR NAGARAJ)
COURT MASTER (NSH)